

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, COURT-I
KOLKATA**

CP (IB) No. 1531/KB/2019

In the matter of:

A petition under section 9 of the Insolvency and Bankruptcy Code, 2016 read with rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of:

Ardhendu Bikas Das

...Operational Creditor

Versus

**Hiranmaye Energy Limited
(formerly known as India Power Corporation (Haldia) Limited**

...Corporate Debtor

Order pronounced on: 04 January 2024

Coram:

Shri Rohit Kapoor : **Member (Judicial)**

Shri Balraj Joshi : **Member (Technical)**

Appearances (through hybrid conferencing):

For the Operational Creditor : 1. Ms. Manju Bhuteria, Advocate
2. Mr. Atish Ghosh, Advocate
3. Mr. Tanmoy Sett, Advocate
4. Ms. Arundhati Barman Roy, Advocate

For the Corporate Debtor : 1. Mr. Rishav Banerjee, Advocate
2. Mr. Rajarshi Banerjee, Advocate
3. Mr. Aishwarya Kumar Awasthi, Advocate

ORDER

Per Balraj Joshi, Member (Technical)

1. This Court convened through hybrid mode.
2. This is a Company Petition filed under section 9 of the Insolvency and Bankruptcy Code, 2016 ("**Code**") by Ardhendu Bikas Das ("Operational Creditor"), a proprietorship firm, seeking to initiate Corporate Insolvency

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, COURT-I**

**Ardhendu Bikas Das. v. Hiranmaye Energy Ltd.
CP (IB) No. 1521/KB/2019**

Resolution Process (“CIRP”) against Hiranmaye Energy Limited formerly known as India Power Corporation Limited (“Corporate Debtor”).

3. On 02.01.2023, *vide* an order of this Adjudicating Authority, the Corporate Debtor has been admitted in Corporate Insolvency Resolution Process in C.P. (IB) No. 138/KB/2021.
4. Thus, in view of the above, we hereby dismiss **CP (IB) No. 1521/KB/2019 as infructuous**. The Operational Creditor is however at liberty to file its claim with the Interim Resolution Professional appointed in C.P.(IB) No. 138/KB/2021, in the specified form. The Operational Creditor shall also be at liberty to revive this petition in case of any settlement between the Financial Creditors and the Corporate Debtor in C.P. (IB) No. 138/KB/2019.
5. A certified copy of this order may be issued, if applied for, upon compliance with all requisite formalities.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

This order is pronounced on the 4th day of January 2024.

GGRB_LRA